

50/100
CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

INDEX

O.A/T/A No... 290/2006

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SECTION OFFICER (Judl.)

FILE NO. 4
(SEE RULE 24)
CENTRAL ADMINISTRATIVE TRIBUNAL
COMMON BENCH:

290/06

1. Original Application No. 290/06
2. Misc Petition No.
3. Contempt Petition No.
4. Review Application No.

Applicant(s) S. K. Bhattacharya

Respondent(s) W.O. I from

Advocate for the Applicant(s) J. P. Chauhan.....

A. S. Sawant.....

Advocate for the Respondent(s) C.A.C.

| Notes of the Registry | Date | Order of the Tribunal |
|--|-----------------|---|
| This application is in form is filed on 11.11.06. It is dated vide IPO/DR No. 280/9327/35. | 24.11.2006 | Present: Hon'ble Sri K.V. Sachidanandan Vice - Chairman. |
| Dated <u>20-11-06</u> | | The claim of the Applicant is for non granting of medical reimbursement for treatment at Christian Medical College Hospital, Vellore amounting to Rs. 15,000/-. The contention of the Applicant is that he has already obtained prior permission for treatment, but his reimbursement claim has been rejected vide letter dated 02.06.2000 (Annexure - F). The respondents stated that treatment undertaken by the Applicant was at his own cost and therefore, the claim of the Applicant is rejected. |
| <u>G. Baishya</u> Dy. Registrar | <u>23.11.06</u> | Heard Mr J.P. Chauhan, learned Counsel for the Applicant and Mr G. Baishya, learned Sr. C.G.S.C. for the Respondents. Learned Counsel for the Respondents would like to take instructions. |
| <u>Steps taken with envelop</u> | | Issue notice to the Respondents. Post on 10.01.2007. |
| <u>Pl. Comply order dated 24.11.06.</u> <u>AB 24.11.06</u> | | |
| Notice & order sent to D/Section for issuing to resp. nos. 1 & 2 by regal. A/D post. | | |
| 1/12/06. DINo - 1234, 1235 | | |
| 5/12/06. DT - 6/12/06. | | |
| | | /mb/ |

Vice-Chairman

23.4.2007 Present: The Hon'ble Mr G.Shanthappa
Member (J).

✓ 10.1.07

Counsel for the respondents wanted to file written statement. Let it be done. Post the matter on 23.2.07.

Case called. Learned counsel for the

Applicant is present Mr. G. Baishya, learned Sr. C.G.S.C. representing the

Respondents sought for a short adjournment as he has not received Para Wise Comments from the concerned Ministry. The Counsel for the applicant has submitted that the 1st Respondent can waive the decision of the Respondent No.2, the Chief Conservator of forests, Regional Office (NER), Shillong. Further three weeks time is granted to file written statement. Thereafter, the matter will be disposed of. Post the matter on 19.3.07.

① Service report awaited.

1m

2y
9.1.07.

23.2.07.

No W/Ls has been filed.

2y
22.2.07.

1m

Vice-Chairman

23.2.07. The Counsel for the applicant has submitted that the 1st Respondent can waive the decision of the Respondent No.2, The Chief Conservator of Forests (C) Government of India, Ministry of Environment & Forests, Shillong to grant the relief. Further three weeks time is granted to file written statement. Thereafter, the matter will be disposed of. Post the matter on 19.3.07.

No W/Ls has been filed.

2y
16.3.07.

1m

Vice-Chairman

19.3.07.

At the request of learned counsel for the respondents four weeks time is granted finally to file written statement. Post the matter on 23.4.07.


Member


Vice-Chairman

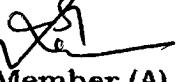
23.4.2007 Present: The Hon'ble Mr G.Shanthappa Member (J)

The Hon'ble Mr. G. Ray, Member (A)

Case called. Learned counsel for the

Applicant is present. Mr. G. Baishya, learned Sr. C.G.S.C. representing the Respondents sought for a short adjournment as he has not received Para Wise Comments from the concerned Ministry. His request has been considered and three weeks time is granted for filing of reply statement.

Call on 17.05.2007.


Member (A)


Member (J)

No W/Ls has been filed.

2y
16.5.07.

No W/Ls has been filed.

17.5.07. Order pronounced in open Court. Kept
in separate sheets., Application is disposed
of. No costs.

forwarded
ab initio
24.5.07
24.5.07

1m

Vice-Chairman

25.5.07
Copy of the
judgment has been
sent to the Office.
for sending the
same to the applicant
by post.
AB

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

.....
O.A. No.290/2006

DATE OF DECISION: 17.05.2007

Shri S. K. Bhattacharjee

.....Applicant/s

Shri J. P. Chauhan

.....Advocate for the
Applicant/s

..... Versus –

U. O.I. & Ors.

.....Respondent/s

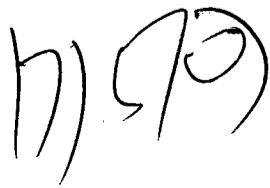
Mr.G.Baishya, Sr.C.G.S.C.

.....Advocate for the
Respondents

CORAM

THE HON'BLE MR. K.V. SACHIDANANDAN, VICE CHAIRMAN

1. Whether reporters of local newspapers may be allowed to see the Judgment? Yes/ No
2. Whether to be referred to the Reporter or not? Yes/ No
3. Whether to be forwarded for including in the Digest Being complied at Jodhpur Bench & other Benches ? Yes/ No
4. Whether their Lordships wish to see the fair copy of the Judgment? Yes/ No

Vice-Chairman


CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH

Original Application No.290 of 2006

Date of Order: This the 17th Day of May, 2007.

HON'BLE MR.K.V.SACHIDANANDAN, VICE-CHAIRMAN

Shri Susanta Kumar Bhattacharjee
Son of Late S.B. Bhattacharjee
Upper Division Clerk
Office of the Chief Conservator of Forests (Central)
Ministry of Environment & Forests, Regional Office,
(NER), Upland Road, Shillong-3, Meghalaya. Applicant

By Advocate Mr. J. P. Chauhan, Mr. A. Sarma

-Versus-

1. The Union of India, represented by the Secretary to the Government of India, Ministry of Environment and Forest, Paryavaran Bhawan, CGO Complex, Lodi Road, New Delhi-110003.
2. The Chief Conservator of Forests© Government of India Ministry of Environment & Forests, Regional Office (NER), Upland Road, Shillong-3, Meghalaya.

By Mr. G. Baishya, Sr.C.G.S.C.

ORDER (ORAL)

SACHIDANANDAN, (V.C.):

The applicant is working as Upper Division Clerk (UDC in short) in the office of the Chief Conservator of Forests, Ministry of Environment & Forests, Regional Office,(NER), Shillong. The applicant has gone to Christian Medical College & Hospital, Vellore, 2000 and received treatment for certain ailments. The averment made in this O.A. is that as per the Government of India Circular dated 02.03.1993 it has been clarified that the medical treatment at CMC & H, Vellore, for cases in general is admissible if referred to by the Director Health Services of the State. According to the applicant, as

per Circular communicated by the Director of Health Services (SS) (Annexures A,B, & C) the applicant has submitted his medical bills, amounting to Rs. 15,000.00 (approx) together with TA/DA for journey to Vellore and back to Shillong on 02.05.2000 before the respondents for reimbursement. But the respondents rejected the medical claim of the applicant vide memorandum dated 02.06.2000 on the ground that Central Government officials are eligible for treatment in Vellore only for Cardio thoracic and Neuro Surgery. The applicant submitted repeated representations before the respondents. As the representation dated 30.06.2000 was yet to be disposed of by the respondent No.1, the applicant submitted fresh application on 18.08.2005 as well as on 27.02.2006 (Annexures J and J-I). According to the applicant, the rejection of his medical claim is not based on rule framed by the Government of India. Being aggrieved the applicant has filed this O.A. seeking the following reliefs:-

"In the premises aforesaid, it is most respectfully prayed that Your Lordships may be graciously pleased to admit this application, issue necessary notices, call for the records of the case and after hearing the cause/causes being shown and upon perusal of the records, Your Lordships may direct the respondents to disburse the medical and TA/DA bills of the applicant relating to this treatment at CMCH, Vellore which was duly referred to and recommended by the competent authority vide communication dated 17.05.1999, alongwith interest and cost, and/or be pleased to pass any such further or other order/orders as Your Lordships may deem fit and proper."

2. I have heard Mr. A Sarma learned counsel for the applicant and Mr. G. Baishya, learned Sr.C.G.S.C. for the respondents. The counsel for the applicant has submitted that he will be satisfied if direction is given to the applicant to make a comprehensive representation before the respondent with a further direction to the

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respondents to consider his representation and to dispose of the same within a time frame. Counsel for the Respondents submitted that he has no objection if such direction is given to the respondents. Therefore, in the interest of justice, this Court directs the applicant to make a comprehensive representation along with a copy of the O.A. before the 2nd respondent and on receipt of such representation, the said respondent or any other competent authority shall dispose of the same with a speaking order within a time frame of three months from the date of receipt of this order.

The O.A. is accordingly, disposed of. There shall be no order as to costs.



(K.V.SACHIDANANDAN)
VICE-CHAIRMAN

LM

CENTRAL - ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH:

ORIGINAL APPLICATION NO. 280/66

1. a) Name of the Applicat:- S.M. Bhattacharjee

b) Respondants:- Union of India & Ors

c) No. of Applicant(S) :-

2. Is the application in the proper form:- Yes/No.

3. Whether name & description and address of the all papers been furnished in cause title :- Yes/ No.

4. Has the application been duly signed and verified :- Yes/ No.

5. Have the Copies duly signed :- Yes / No.

6. Have sufficient number of copies of the application been filed:- Yes/ No.

7. Whether all the annexure parties are impleaded :- Yes/ No.

8. Whether English translation of documents in the Language : Yes/ No.

9. Is the application in time :- Yes/ No.

10. Has the Vakalatnama/Memo of appearance/Authorisation is filed:- Yes/ No.

11. Is the application by IFO/DD/For Rs: 5/- 289932735

12. Has the application is maintainable :- Yes/ No.

13. Has the Impugned order original duly attested been filed :- Yes/ No.

14. Has the legible copies of the annexures duly attested filed:- Yes/ No.

15. Has the Index of documents been filed all available:- Yes/ No.

16. Has the required number of enveloped bearing full address of the respondents been filed:- Yes/ No.

17. Has the declaration as required by item 17 of the form:- Yes/ No.

18. Whether the relief sought for arises out of the single :- Yes/ No.

19. Whether the interim relief is prayed for :- Yes/ No.

20. In case of condonation of delay is filed is it supported :- Yes/ No.

21. Whether this Case can be heard by Single Bench/Division Bench:

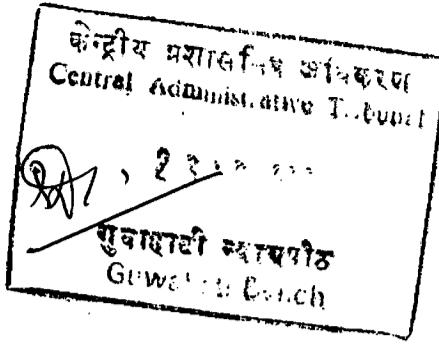
22. Any other point:-

23. Result of the Scrutiny with initial of the Scrutiny clerk the application is in order:-
The application is in order.

Annexure E is not
clearly legible.

23/11/66
DEPUTY REGISTRAR

N.S. 23/11/66
SECTION OFFICER (J)



BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,
GUWAHATI BENCH : GUWAHATI.

[An application under Section 19 of the Administrative Tribunals Act, 1985]

ORIGINAL APPLICATION NO. 290 OF 2006.

Sri Susanta Kumar Bhattacharjee ...APPLICANT.

-Vs-

The Union of India and Ors. ...RESPONDENTS.

LIST OF DATES.

Date Particulars

02-03-1993 Central Govt. clarification regarding medical treatment at CMCH, Vellore. ANNEXURE-A Pg. 11-12.

07-06-1993 State Govt. Communication regarding medical treatment outside the state. ANNEXURE-B Pg. 13.

17-05-1999 Approval granted to the applicant to avail treatment at CMCH, Vellore. ANNEXURE-C Pg. 14.

02-05-2000 Medical bills together with TA/DA for journey to Vellore and back to Shillong, submitted before the authority concerned. ANNEXURE-E Pg. 16.

02-06-2000 Medical bills, submitted by the applicant, rejected. ANNEXURE-F Pg. 17.

30-06-2000 Representation filed before respondent No.1 against the order rejecting his claim for medical reimbursement. ANNEXURE-G Pg. 18-19.

18-03-2005 Official communication regarding settlement of the applicant's medical bills. ANNEXURE-I Pg. 24.

14-03-2006 Applicant informed that his representation against the rejection of his medical bills, has also been rejected. ANNEXURE-K Pg. 27.

S. K. BHATTACHARJEE
Signature.

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,
GUWAHATI BENCH : GUWAHATI.

[An application under Section 19 of the Administrative Tribunals Act, 1985]

ORIGINAL APPLICATION NO. 290 OF 2006.

Sri Susanta Kumar Bhattacharjee ...APPLICANT.

-Vs-

The Union of India and Ors. ...RESPONDENTS.

I N D E X.

| <u>Sl.No.</u> | <u>Particulars of Documents</u> | <u>Annexure No.</u> | <u>Page No.</u> |
|---------------|--|---------------------|-----------------|
| 1. | Original Application | | 1 - 9. |
| 2. | Verification | | 10. |
| 3. | Central Govt. communication dated 02-03-1993 | A | 11-12. |
| 4. | State Govt. communication dated 07-06-1993 | B | 13. |
| 5. | Letter of approval dated 17-05-1999 | C | 14. |
| 6. | Letter dated 12-01-2000 | D | 15. |
| 7. | Forwarding letter submitted alongwith the bills | E | 16. |
| 8. | Memo. dated 02-06-2000 rejecting the bills | F | 17. |
| 9. | Representation dated 30-06-2000 to R-1 | G | 18-19. |
| 10. | Reminder applications | H [Series] | 20-23. |
| 11. | Communication dated 18-03-2005 | I | 24. |
| 12. | Applications seeking disposal of representation | J, J-1 | 25, 26. |
| 13. | Memo. dtd. 14-03-2006 rejecting the representation | K | 27. |
| 14. | Request for returning the original bills | L, L-1 | 28, 29. |

S. K. BHATTACHARJEE
Signature of the applicant

For use in the Tribunal's office

Date of filing :-

Registration No.

Entered in Office of the Regd. Office

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH : GUWAHATI.

APPLICATION UNDER SECTION 19 OF THE ADMINISTRATIVE TRIBUNALS ACT, 1985.

ORIGINAL APPLICATION NO. 290 OF 2006.

Shri Susanta Kumar Bhattacharjee
Son of Late S.B. Bhattacharjee
Upper Division Clerk
Office of the Chief Conservator of Forests (Central),
Ministry of Environment & Forests, Regional Office,
(NER), Upland Road, Shillong-3, Meghalaya.

.....APPLICANT.

-VERSUS-

1. The Union of India, represented by the Secretary to the Government of India, Ministry of Environment and Forests, Paryavaran Bhawan, CGO Complex, Lodi Road, New Delhi – 110 003.

2. The Chief Conservator of Forests (C), Government of India, Ministry of Environment & Forests, Regional Office (NER), Upland Road, Shillong – 3, Meghalaya.

.....RESPONDENTS.

Filed by:-

*Susanta Kumar Bhattacharjee
for pro bono
Chakrabarty & Associates
Advocate*

DETAILS OF APPLICATION :

1. Particulars of the order against which the application is made :

The instant application is directed against the order dated 14-03-2006 issued by the respondents, rejecting the claim of the applicant for reimbursement of medical bill for treatment at CMCH, Vellore.

2. Jurisdiction of the Tribunal :

The applicant declares that the subject matter of the order against which he wants redressal is within the jurisdiction of the Tribunal.

3. Limitation :

The applicant further declares that the application is within the limitation period prescribed in Section 21 of the Administrative Tribunals Act, 1985.

4. Facts of the case :-

4.1 That the applicant is working in the post of Upper Division Clerk ('UDC', in short) in the office of the Chief Conservator of Forests (C), Ministry of Environment & Forests, Regional Office, (NER), Upland Road, Shillong-3. The applicant had gone to Christian Medical College & Hospital, Vellore, during January 2000 and received treatment for certain ailments, namely, constipative spartic colon adenomalous.

4.2 That it may be pertinent to mention here that as per the Government of India letter No.410-CE II/1092 dated 02-03-1993 it has been clarified that medical treatment at CMC & H, Vellore, for cases in general is admissible if referred to by the Director Health Services of the State.

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A copy of the said communication dated 02-03-1993 is annexed hereto and marked as **ANNEXURE - A.**

4.3 That the Director of Health Services, Meghalaya, Shillong vide communication dated 07-06-1993, clarified that approval for treatment outside the State including Christian Medical College Hospital, Vellore are being accorded by the Directorate of Health Services from time to time on the recommendation of the A.M.A. (Authorised Medical Attendant) or the head of the Govt. Institutions.

A copy of the said communication dated 07-06-1993 is annexed hereto and marked as **ANNEXURE - B.**

4.4 That the applicant was allowed to undergo investigation and treatment at CMC & H, Vellore by the Director of Health Services, Meghalaya, Shillong vide communication dated 17-05-1999, alongwith one escort. Prior to this, the applicant was medically examined in the Civil Hospital, Shillong and after such examination by the Joint Director of Health Services (SS), Civil Hospital, Shillong, who is the A.M.A. in the instant case, the case of the applicant was recommended for further treatment at CMCH, Vellore.

A copy of the said communication dated 17-05-1999 is annexed hereto and marked as **ANNEXURE - C.**

4.5 That the case of the applicant was referred to CMCH, Vellore by the Director of Health Services, Meghalaya, Shillong, who is the competent medical authority of referral cases. As per Government's order, the DHS in his best medical judgment can refer patient to CMCH, Vellore for investigation and treatment for other cases besides cardiothoracic and neuro-surgery. The applicant before proceeding to CMCH, Vellore, intimated the

respondents, vide his letter dated 12-01-2000, that he will set out for treatment during 2nd week of January 2000 and requested that he may be granted leave accordingly. The applicant was granted leave and he proceeded to CMCH, Vellore with one escort as recommended by the DHS and received treatment there.

A copy of the said letter 12-01-2000 is annexed hereto and marked as **ANNEXURE – D**.

4.6 That after his return from CMCH, Vellore, the applicant submitted his medical bills, amounting to Rs. 15,000.00 (approx.) together with TA/DA for journey to Vellore and back to Shillong, on 02-05-2000, before the respondents praying for early re-imbursement of the bills in question.

A copy of the said forwarding letter dated 02-05-2000 is annexed hereto and marked as **ANNEXURE – E**.

4.7 That the respondents rejected the medical bills of the applicant vide memorandum dated 02-06-2000. The ground for rejection is that Central Government officials are eligible for treatment in Vellore only for Cardiothoracic and neuro surgery.

A copy of the said memorandum dated 02-06-2000 is annexed hereto and marked as **ANNEXURE – F**.

4.8 That against the aforesaid memorandum issued by the respondent No.2 whereby the medical bills submitted by the applicant for reimbursement, has been rejected, the applicant submitted a representation dated 30-06-2000, before the respondent No.1, explaining in detail all the facts and requesting him to instruct the respondent No.2 for making payment of his medical bills at an early date.

Searched in Database

A copy of the said representation dated 30-06-2000 is annexed hereto and marked as **ANNEXURE - G**.

4.9 That finding no response to the aforesaid representation, the applicant submitted a reminder on 07-04-2003 before the respondents, requesting them to intimate him about the outcome of the said representation dated 30-06-2000. Thereafter, the applicant filed a number of reminder applications on various dates, viz., 28-09-2003, 20-11-2003, 02-08-2004, 17-03-2005, which were duly received by the respondents but no action, whatsoever, was taken.

Copies of the aforementioned applications are annexed hereto and marked as **ANNEXURE - H (Series)**.

4.10 That on 18-03-2005 a communication from the office of the respondent No.2 was sent to the respondent No.1, seeking certain clarification on the medical re-imbursement claim submitted by the applicant.

A copy of the said communication dated 18-03-2005 is annexed hereto and marked as **ANNEXURE - I**.

4.11 That as the representation dated 30-06-2000 was yet to be disposed of by the respondent No.1, the applicant submitted fresh application on 18-08-2005 as well as on 27-02-2006.

Copies of the said applications are annexed hereto and marked as **ANNEXURE - J and J-1**, respectively.

4.12 That vide communication No. RONE/30/MED/2004-05/5317 dated 14-03-2006 issued by the respondent No.2, the applicant was informed that the 'competent authority' has rejected his claim for medical reimbursement

for treatment at CMCH, Vellore during February 2000 from spartic colon, adenomalous polyp. The grounds cited for rejecting the claim of the applicant were that the respondent No.2 noted negative remarks while forwarding the request of the applicant for medical reimbursement to the respondent No.1. Again it was cited that since the respondent No.1 has not accorded approval despite reminders from the office of the respondent No.2, the claim of the applicant for medical reimbursement was rejected.

A copy of the communication dated 14-03-2006 is annexed hereto and marked as **ANNEXURE - K**.

4.13 That the applicant thereafter requested the respondent authority vide his letters dated 24-04-2006 and 01-11-2006 to return the entire medical bills/TA Claim bills which were earlier submitted in original but the same are yet to be returned to him.

Copies of the said letters are annexed hereto and marked as **ANNEXURE - L** and **L-1**.

4.14 That the aforementioned communication dated 14-03-2006 is self-contradictory inasmuch as the ground for rejecting the claim of the applicant for medical reimbursement were due to negative remarks by the respondent No.2 while forwarding the claim to the respondent No.1. While on the other hand, it has been cited that the respondent No.1 has not accorded approval despite several reminders from the office of the respondent No.2, so the applicant's claim was rejected. The said communication is also not in accordance with the Government of India's circular holding the field as well as the circular issued by the Director of Health Services, Meghalaya, Shillong. The claim of the applicant for medical reimbursement of his bills cannot be rejected on any of the grounds cited by the respondents. Therefore, he has approached this Hon'ble Tribunal for a direction towards

the respondents to consider the claim of the applicant in accordance with law and release his medical bills at an early date.

5. Grounds for relief with legal provision :

5.1 For that the case of the applicant for medical treatment at the CMCH, Vellore was recommended by the competent authority, namely, the Director of Health Services, Meghalaya, Shillong, therefore the respondents ought not to have rejected his claim for medical reimbursement simply on the ground that Central Government officials are eligible for treatment at CMCH, Vellore only for cardiothoracic and neurosurgery and not for constipative spastic colon adenomalous.

5.2 For that the respondent never disputed the correctness or otherwise of the directions contained in the Govt. letters dated 02-03-1993 and 07-06-1993, therefore they cannot in legitimate exercise of power reject the claim of the applicant for medical reimbursement made on the basis of the aforesaid two letters.

5.3 For that the respondents took long 6 (six) years to dispose of the representation filed by the applicant against the order rejecting his claim for medical reimbursement although in terms of Govt. of India, D.O.P.T., O.M. No. 28034/6/2002-Estt(A), dated 11-01-2002, a representation made by an employee should be disposed of within a maximum period of six weeks.

5.4 For that the order disposing of the representation against the rejection of the applicant's claim for medical reimbursement, suffers from non-application of mind and is contrary to the directives contained in the aforesaid letters dated 02-03-1993 and 07-06-1993. It is quite unfortunate

that the respondents are engaged in putting the blame on each other while going for disposal of the applicant's representation, oblivious of the hardship suffered by the applicant for all these years.

5.5 That the respondents ought to have considered the case of the applicant in terms of the Govt. of India's directives contained in the communication dated 02-03-2003 wherein it has been clarified that medical treatment at CMCH, Vellore, for cases in general is admissible if recognized by the concerned State Government, represented by the Director of Health Services, Meghalaya, Shillong, in the instant case. The Director of Health Services, Meghalaya, Shillong allowed the applicant to undergo investigation and treatment at CMCH, Vellore vide order dated 17-05-1999 after receiving due recommendation from the AMA, who is the Joint Director of Health Services (SS), Civil Hospital, Shillong. Therefore, the respondents cannot reject the medical reimbursement bill submitted by the applicant on the ground that central Government officials are eligible for treatment at CMCH, Vellore only for cardiothoracic and neurosurgery and not for the ailments suffered by the applicant.

6. Details of the remedies exhausted :

The applicant declares that he has availed of all the remedies available to him under the relevant service rules.

7. Matters not previously filed or pending with any other court :

The applicant further declares that he had not previously filed any application, writ petition or suit regarding the matter in respect of which this application has been made, before any court or any other authority or any

other Bench of the Tribunal nor any such application, writ petition or suit is pending before any of them.

8. Reliefs sought :

In the premises aforesaid, it is most respectfully prayed that Your Lordships may be graciously pleased to admit this application, issue necessary notices, call for the records of the case and after hearing the cause/causes being shown and upon perusal of the records, Your Lordships may direct the respondents to disburse the medical and T.A./D.A. bills of the applicant relating to his treatment at CMCH, Vellore which was duly referred to and recommended by the competent authority vide communication dated 17-05-19999, alongwith interest and cost, and/or be pleased to pass any such further or other order/orders as Your Lordships may deem fit and proper.

And for this act of kindness, the humble applicant as in dutybound, shall ever pray.

9. Interim order, if any prayed for : Nil.

10. Particulars of Bank Draft/Postal Order : I.P.O. No.28G 932735
dated 20-11-2006 for Rs.50/- (Rupees fifty only) is enclosed.

11. List of enclosures : As stated in the index.

VERIFICATION.

I, Shri Susanta Kumar Bhattacharjee, son of Late S.B. Bhattacharjee, aged about 48 years, working as Upper Division Clerk in the Office of the Chief Conservator of Forests (Central), Ministry of Environment & Forests, Regional Office, (NER), Upland Road, Shillong - 3, Meghalaya, do hereby verify that the contents of paragraphs 2,3,4,6 and 7 are true to my personal knowledge and paragraph 5 believed to be true on legal advice and that I have not suppressed any material fact.

And I sign this verification on this the 23rd day of November, 2006 at Guwahati.

Date : 23-11-06

Place : Guwahati.

Susanta Kumar Bhattacharjee.

Signature of the applicant.

EST. 2/CH/21
BY REGISTERED POST

ANNEXURE II B

गारत के नियमक-महासेवामरोक्ष का काव्यसंग्रह

10, बहादुर शाह जफर मार्ग

गई निल्मी-110002

OFFICE OF THE

COMPTROLLER & AUDITOR GENERAL

OF INDIA

10, BAHADUR SHAH ZAFAR MARG,

New Delhi-110002

दिनांक/DATE

10/1

To

The Accountant General (Audit),
Assam,
SHILLONG.

Sir,

I am to invite a reference to your letter number
Estt. 2/Audit/7-2/91-92/4 dated April 10, 1992 regarding
reimbursement of medical claims and to state that
Department of Health has now clarified that :

(a) CMC Hospital, Vellore is a recognised
referral hospital only for the treatment
of cases requiring Cardiothoracic
or Neuro-Surgery subject to the condition
that it should be referred to the
hospital by the AMA in consultation
with the Specialist and with the prior
approval of the Chief Administrative
Medical Officer of the State. It has
further clarified that CMC Hospital
has also been identified for By-pass
Coronary Surgery, Complicated Heart
Surgery cases and Kidney Transplantation;

(b) treatment of cases covered by (a) above
are only normally admissible unless the
concerned State Government has recognised
CMC Hospital for its employees for
treatment of cases in general and

(c) no specific schedule of charges have
been approved for the purpose and the
such the charges of the CMC Hospital, as
admissible, are reimbursable in full.

2. The medical claims of the officers may kindly be

2311440, 2311701 23115446
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2311440, 2311701 23115446
2311440, 2311701 23115446

Certified to be true copy
Dolwad

considered in accordance with the clarification given by
of Health

3. The medical claims papers of the six officers sent with
letter No. Estt. 2/Audit/7-2/Medl/Vol.II/92-93/128 dated July
1993 are returned herewith.

23

Rec'd
By

File No.

Estt-2/17/

Yours faithfully,

(Gautam Guha)
Director (Pers)

25/1

13-3

25 ANNEXURE B

2.93

OFFICE OF THE DIRECTOR OF HEALTH SERVICES: MEGHALAYA SHILLONG
HS/1/C/Misc/1/86/9662 Dated Shillong, the 7.6.1993

108

From : The Director
Health Services (MI),
Meghalaya, Shillong.

To : The Senior Deputy Accountant General
Meghalaya, Shillong.

Sub : CLAIMS FOR REIMBURSEMENT OF MEDICAL TREATMENT
REFERRAL CASES AT THE CHRISTIAN MEDICAL COLLEGE, VELLORE.

Sir,
I have the honour to say that approval for treatment outside the State including Christian Medical College Hospital, Vellore are being accorded by this Directorate from time to time on the recommendation of the A.M.A. or the head of the Govt. Institutions.

Lately this office has received a number of letters from various Departments including your office seeking justification for referring cases to Christian Medical College Hospital, Vellore.

It may be mentioned here that Christian Medical College Hospital, Vellore has been recognised by this Govt. as a Specialised Centre for treatment of all kinds of ailments including Superspecial Services is being regarded as one of the top-most health centres in the country as per Government Notification No. Health.136/80, dt. 4.12.1981 at page 190 of Meghalaya FR & SR 1984.

Yours faithfully,

Director of Health Services (MI),
Meghalaya, Shillong.

18/6

Certified to be true copy

J.P.
Advocate

ORDERS OF THE DIRECTOR OF HEALTH SERVICES MEGHALAYA : SHILLONG.

NO.HSM/(T)/C/2/93/PF(I) 9285 Dated Shillong, the 17/5/99

Shri S.K.Bhattacharjee L.D.A. Govt. of India Ministry of Environment & Forest Regional Office (NER) Upland Road is hereby allowed to undergo investigation and treatment for Chronic Constipation & Spastic Colon at Christian Medical College Hospital Vellore as recommended by Jt.Director of Health Services(SS) Civil Hospital Shillong.

One escort is allowed.

Sd/- N.Nongpluh,
Director of Health Services(MI),
Meghalaya, Shillong.

9286-89
Memo. NO.HSM/T/C/2/93/PF(I) Dtd. Shillong, the 17/5/99

Copy forwarded for information and necessary action to :-

1. The Medical Superintendent Christian Medical College Hospital Vellore.
2. The Officer I/C Govt. of India Ministry of Environment & Forest Regional Office (NER) Upland Road as it is unsafe for the patient to travel unattended an escort is necessary to accompany him to the place of treatment.
3. The Jt. Director of Health Services (SS) Civil Hospital Shillong with reference to letter NO.CHS/T/C/99/2270 dt. 6.5.99.
4. Shri S.K.Bhattacharjee, L.D.A. Govt. of India Ministry of Environment & Forest Regional Office (NER) Upland Road, Shillong.

Director of Health Services(MI),
Meghalaya, Shillong.

filed
a. submitted
Technical Officer
MOE & F.
B.O.N.E. Shillong-3

Certified to be true copy

J.P.
Advocate

Date : 12-1-2000.

The Conservator of Forests(C),
Govt of India, Min of Env & Forests,
Regional Office(NER), Shillong-3.

(Through Proper Channel)

Sub: SELF TREATMENT - REFERRED BY DHS, MEGHALAYA.

Sir,

I invite a reference to your letter No. RO-NE/Med/99-00/1396-98, dated 22-11-99. In this connection, I beg to state that my case was referred to CMCH, Vellore, by the DHS, Meghalaya, Shillong, who is the Competent Medical Authority of referral cases. He has referred me to CMCH Vellore. As per Govt's order, the DHS in his best medical judgement can refer patient to CMCH Vellore for investigation and treatment for other cases besides cardiothoracic and neuro-surgery. Kindly refer C&AG Govt of India letter No. 410-CE II/1092 dated 2-3-93 (Copy enclosed) and (ii) DMS's letter No. HSM/C/Misc/1/86/9662, dated 7-6-93 (Copy enclosed). The same are enclosed herewith as advised.

My case was referred by the DHS who is the competent medical authority in matters of referral cases. Further, it is informed that I shall set out for treatment during 2nd week of January 2000 as per leave approved/being approved.

It is therefore, requested to kindly consider my case in the light of clarification given by C&AG of India and letter of DHS, Meghalaya dated 7-6-93.

With regards,

Yours faithfully,

S K BHATTACHARJEE

Enclo: As stated.

Recd. on 12-1-2000.

Certified to be true copy

J.S.
Advocate

The Conservator of Forests (C),
Govt. of India,
Min. of Env & Forests, RO (NER),
Shillong-3. (Meghalaya).

ANNEXURE-E'

Sub: SELF TREATMENT - REFERRED BY DHS, MEGHALAYA.

Re:

You may be kind enough to refer my representation dated 12-1-2000 on the subject indicated above. Since my representation under reference has not been rejected by any written communication to me, it is legitimate to construe that my contentions has been accepted.

Accordingly, I had gone to CMC, Vellore, with one escort during January 2000 and received treatment. Hospital Bills/TA Bills etc. are enclosed for granting re-imbursement. I again invite your attention to the clarification given by Dha: G&AG of India in his letter No. 410-CE-II/1092 dated 2-5-93 which has not been disputed by your administration.

An early re-imbursement is solicited.
With regards,
As stated.

Date: 02/5/00,

Yours faithfully,
(S K BHATTACHARjee)

Self GVB

Certified to be true copy

J P
Advocate

Government of India
Ministry of Environment & Forests
N.E. Regional Office
Shillong

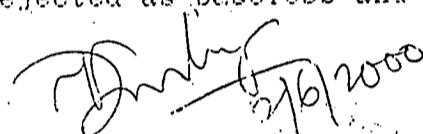
RONE/MED/99-00 1198

June 02, 2000

8
2

Memorandum

Reference your letter dated 2.5.2000 in which a claim for treatment at CMC&H, Vellore, was submitted by you. Your attention is drawn to this office letter of even number dated 22.11.99 in which your request for treatment at CMC&H, Vellore, for constipative spastic colon adenomalous at CMC&H Vellore was especially rejected, as the Central Government officials are eligible for treatment in Vellore only for Cardiothoracic and neuro surgery. When you submitted your request for the same again on 12.1.2000 and represented in person you were informed both by the CF in his capacity as Head of Office and CCF in his capacity of Head of Department, that you are not eligible under the rules for treatment at CMC&H, Vellore for your ailments. You then requested for permission to go to Vellore for treatment at your own cost which was accepted and you were granted leave accordingly. Your claim now for reimbursement of medical bill for that treatment at Vellore is, therefore, rejected as baseless and contrary to rules.


26/6/2000
(Dr. V.T. Darlong)
Jt Director & Head of Office

Shri S.K. Bhattacharjee, LDC(H/T)
MoEF, RO, Shillong.

certified to be true copy

J. B. Advocate

ANNEXURE - G

SHILLONG.

DATE - 30-6-2000

To

The Secretary to the Govt of India,
Ministry of Environment and Forests,
Parivarjan Bhawan, CGO Complex,
Lodi Road, NEW DELHI - 110 003.

(Dt. 30-6-2000)

(Through Proper Channel)

Sub: TREATMENT OF SELF REFERRED BY THE DIRECTOR
OF HEALTH SERVICE (DHS), MEGHALAYA, SHILLONG.

Respected Sir,

1. I beg to enclose a copy of my letter dated 12-1-2000 to the Conservator of Forests (C), Min of Env & Forests, Regional Office (HER), Shillong (Marked ANNEXURE - 'A') which will speak for itself. It would be seen therefrom that the CAG of India, in his letter No. 410-GE.II/10.92(Ett 2/2/CAG/21) dated 26-2-93 (copy enclosed. Marked ANNEXURE - 'B') has clarified that medical treatment at CMC Hospital, Vellore, for cases in general is admissible if referred to by the DHS of the State. It would be seen from the DHS, Meghalaya, Shillong, No. HSM/1/C/MISC/86/9662 dated 7-6-1993 (Copy enclosed, Marked ANNEXURE - 'C') that CMC Hospital, Vellore, is recognised by the State Govt of Meghalaya.

2. Accordingly, my case for medical treatment at the CMC Hospital, Vellore, was recommended by the DHS, Meghalaya, vide DHS's Meghalaya, Shillong, letter No. HSM/(T)/C/2/93/PP(1)/9285 dated 17-5-1999 (Copy enclosed marked - ANNEXURE - 'D').

3. After getting the referral recommendation of the DHS, Meghalaya, Shillong, for my treatment at the CMC Hospital, Vellore, I applied for leave to my authorities in the MOEF, Regional Office (HER), Shillong, and my leave was granted. Accordingly, I went to Vellore with one escort as recommended by the DHS, and received treatment in the CMC Hospital, Vellore.

Certified to be true copy

JAI
Advocate

-19-

-2-

4. It is respectfully pointed out that the MOWF, Regional Office, (H&R), Shillong, to whom I pointed out the clarification given by the CGAC of India, regarding treatment in the CMC Hospital, Vellore, if recommended by the DHS of the State, has never been disputed by the authorities of my office. Yet, my medical bill dated 2-5-2000 (Copy enclosed, marked - ANNEXURE - 'E') of re-imbursement of the cost of my treatment in CMC Hospital, Vellore, together with TA/DA for journey to Vellore and return back to Shillong has been rejected by letter No. ROME/MED/99-00/198 dated 2-6-2000 (Copy enclosed. Marked ANNEXURE - 'F').

PRAYER:

I, therefore, most respectfully pray and request that you would be kind enough to instruct my office to consider for making payment of my medical re-imbursement claim at an early date. And for this act of your kindness I shall remain grateful to you.

With high regards,

Yours faithfully,

Enclos: ANNEXURE 'A' to 'P'

Dated Shillong,

The 30-6-2000.

S K Bhattacharjee 30/6/2000
(S K BHATTACHARJEE)
LDC(H/T)
o/o the Chief Conservator of
Forests(Central), Min of
Env & Forests, Regional Office,
(H&R), Upland Road, SHILLONG-3.
(Meghalaya)

*An ADVANCE COPY forwarded to the Secretary to the Govt
India, MOWF, New Delhi-3, for his kind information &
necessary action.*

मार्तिय ट्राक
INDIA POST
« LAITHUMHRAM » Cntr.
REG 4675
NAME: SECY GOVT. OF INDIA, MOWF
CITY: N. DELHI 110003
INS FOR RS. 0 / P-Stamp RS. 23
Gms. 46 / AMT NULL / 30/06/2000

S K Bhattacharjee 30/6/2000

Copy

To

The Addl.Director,
& Head of Office,
MOEF, RO(NER),
Shillong-3.

Sub: Non-payment of Medical Bill(Referral cases).

Ref: My representation dated 7-4-2003.

Sir,

With due respect, I am to state that I made a representation to the Ministry of Environment & Forests, Govt of India, New Delhi in my letter dated 30-6-2000 in the subject matter aforesaid through your office. By now, a period of about three years has been passed, but no order on my representation has been communicated to me. The non-payment of my medical bill for amount approx. 10/15 thousand for all these long period of three years has caused me undue financial hardship.

I, therefore request you kindly to look into the matter and to communicate to me the order on my pending medical bill.

With regards,

Date 28-9-03

Yours faithfully,
(S K Bhattacharjee) 28/9/03

for SKB
Diary No. 1229
Date 17/09/03
Govt. of India
Ministry of Environment & Forests
Regional Office, Shillong

Self copy
sent to RA
M/S B. M. B.
on 29/9/03

Certified to be true copy

J. Bhattacharjee
Subhacharjee

To

Date: 20-11-2003.

~The Chief Conservator of Forests(C),
Govt of India,
Min of Env & Forests,
RO(NER), Shillong-6,

Sub: Non-receipt of Medical Bill(Referral cases).

Respected Sir,

Recd 24/11/03
I beg to invite your kind attention to my representation dated 7-4-2003 and subsequent reminder dated 28-9-03(Copy enclosed) on the subject indicated above, and to state that no reply to my representation has yet been given when a period of more than six months has passed.

Recd 24/11/03
2. Under Govt of India, Deptt. of Personnel & Trg, O.M. No.28034/6/2002-Estt(A) dated 11-1-2002, a representation by Govt employee should be replied to within a period of 3(three) months. The same O.M. also lays down that final reply sent to a Govt servant on his representation should be self contained and cover all the points raised by him. It would be seen that I made my representation on 30-6-2000 and by now a period of about three and half years has passed without any order having been communicated to me, till date.

Recd 24/11/03
I, therefore, request you kindly to look into the matter and to communicate to me the order on my pending medical bill.(Medical treatment was undertaken at CMCH, Vellore, as Referred by C/Authority of the Govt.).

With high regards,

Yours faithfully,

S K Bhattacharjee
(S K Bhattacharjee) *20/11/03*

Diary No.....1550.....
Date.....24/11/03.....

GOVT OF INDIA
Ministry of Environment And Forest
Regional Office, Shillong

Recd 24/11/03

- 22 -

33

To

Date: 2-8-2004.

**The Deputy Conservator of Forests(C)
Govt of India, Min of Env & Forests,
Regional Office, (NER), Shillong.**

Sub: Non-receipt of Medical Bill (Referral cases).

Sir,

I beg to invite your kind attention to my representations and subsequent reminders on the subject indicated above, and to state that no reply to my representations has yet been given when a period of long months/years has passed.

I, therefore, request you kindly to look into the matter and to communicate to me the order on my pending medical bill(Medical treatment was undertaken at CMCH, Vellore, as Referred by C/Authority of the Govt.)

Yours faithfully,

(S K Bhattacharjee)

8/18

Diary No. 8/11
Date 3/8/04
GOVT OF INDIA
Ministry of Environment And Forests
Regional Office, Shillong

34

-23-

To

Date: 17-3-2005.

The Addl.Director,
& Head of Office,
Govt of India, MOEF,
RO(NER), Shillong.

Sub: Non-receipt of Medical Treatment Bill.(Referral cases)-information reg.

Ref:

- (1) My representation dated 30-6-2000.
- (2) -do- dated 7-4-2003.
- (3) -do- dated 20-11-2003.
- (4) -do- dated 2-8-04.

Sir,

Referring to the above, I beg most respectfully to invite your kind attention to my representations(submitted with all relevant papers earlier) and subsequent reminders on the subject indicated above, and to state that no reply to my representations has been received till date.

I was sent to undergo medical treatment at CMCH, Vellore, as referred by the Competent Medical Authority, DHS, Meghalaya, Shillong. (A copy of letter No.MSM(T)/C/2/93/PF(1)9285, dated 17-5-99 is enclosed for ready reference), and necessary leave was duly sanctioned for the purpose.

I, therefore fervently request you to kindly look into the matter and arrange for re-imbursement of medical expenses incurred by me for which I shall remain grateful to you.

With regards,

Yours faithfully,


(S K Bhattacharjee)

Enclo: As stated.


S K B. 17/3/05

2926
Date.....17/3/05
GOVT OF INDIA
Ministry of Environment And For
Develeopment Of India. Shillong



-24-

ANNEXURE - I

भारत सरकार
पर्यावरण एवं वन मंत्रालय
पूर्वोत्तर क्षेत्रीय कार्यालय
GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT AND FORESTS
NORTH EASTERN REGIONAL OFFICE

Registered/Speed Post.

No.RONE/30/MED/2004-05/4010

Date: 18-3-2005.

To

Shri A K Johri,
The Director (FC),
Govt of India,
Ministry of Environment & Forest,
Paryavaran Bhavan, CGO Complex,
Lodi Road, New Delhi-110 003.

(For kind attention to Shri R K Dutta, T.O.)

Sub: Clarification regarding Medical re-imbursement Bill of Shri S K Bhattacharjee, LDC, of this office.

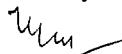
Ref: This office letter dated 14-10-2004.

Sir,

I am directed to refer the above subject and request you to kindly provide necessary clarification on the Medical Re-imbursment. Claim submitted by Shri S K Bhattacharjee, to this office on account of his treatment at CMCH, Vellore.

As the matter of disposal has been delayed substantially and Shri Bhattacharjee has given several representations, it is requested that the matter may be vetted on priority and clarification provided to this office.

Yours faithfully,

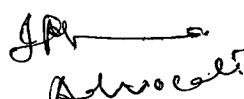

(V P Upadhyay)
Addl. Director & HOO.

अपलैण्डस रोड, लाइमुखरा, शिलांग - 793 003

UPLANDS ROAD, LAITUMKHRAH, SHILLONG - 793 003

ऐली/Tel : (0364) 2227673, 2227929, 2227565, 2225723, 2502278; फैक्स/Fax - (0364) 2227673; ईमेल/email - mofrier@shillong.jntu.ernet.in

Certified to be true copy


Advocate

- 25 -

ANNEXURE - J

To

Date: 18-8-2005.

The Chief Conservator of Forests(C),
Govt of India, Min of Env & Forests,
RO(NER), Shillong.

Sub: Non-receipt of Medical Bill(Referral cases.).

Ref: My representation dated 2-8-04 including earlier representations.

Respected Sir,

I beg to invite your kind attention to my representations and subsequent reminders on the subject indicated above, and to state that I have not yet received my medical bills(as referred by C/Authority of the Medical Department of the Govt).

I, therefore, request and pray your honour to kindly look into the matter and arrange for necessary re-imbursement of my long pending medical bills for which I shall remain grateful to you.(Medical treatment was undertaken at CMCH, Vellore, as referred by C/Authority of the Govt, and necessary leave was sanctioned for the medical treatment).

With high regards,

Yours faithfully

(S K Bhattacharjee)

18/8

1433
Diary No.....
Date..... 18.8.2005
GOVT OF INDIA
Ministry of Environment And Forest
Regional Office, Shillong

Certified to be true copy

J P
Advocate

To

Date: 27-2-06.

The Addl. Director
& Head of Office,
MOEF, RO(NER),
Shillong.

Sub: Non-payment of Medical Bill on referral cases. The case was referred by the Competent Medical Authority of the Government(Copy enclosed for ready reference).

Sir,

In the subject matter mentioned above, I beg to invite your kind attention to my representation dated 17-3-2005. By now about one year has passed, but no order on my representation has yet been communicated to me. Under Govt of India, D.O.P.T. O.M. No.28034/6/2002-Estt(A), dated 11-1-2002, a representation made by an employee should be disposed off within a maximum period of six weeks. I beg to bring my case to your kind perusal notice and most earnestly request that you would be kind enough to have my case look into and consider to arrange for necessary payment at the earliest and oblige.

With regards,

Yours faithfully,

(S K Bhattacharjee)

17/3/05 *sw/cp*

2278
Diary No.....
Date..... 28/2/06
GOVT OF INDIA
Ministry of Environment And Forest
Regional Office, Shillong

Certified to be true copy

J. B. Bhattacharjee
Bhattacharjee

Government of India
Ministry of Environment & Forests
North Eastern Regional Office, Shillong

No.RONE/30/MED/2004-05 /5317

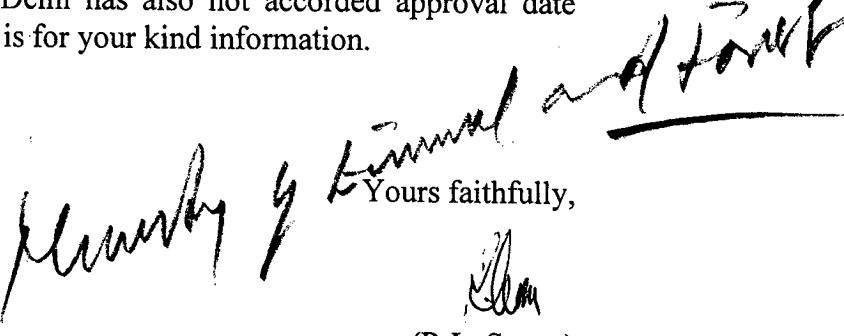
Dated 14-3-2006

To

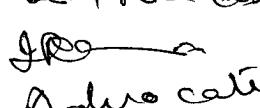
Shri S.K. Bhattacharjee, LDC
MoEF, Shillong

Sub: Claims for medical reimbursement – regarding.

With reference to your representation dated 18-8-2005, I am directed to state that you claim for medical reimbursement for treatment at CMCH, Vellore during February, 2000 from spastic colon, adenomalous polyp has been rejected by the competent authority. This is in reference to decisions of this office vide memorandum No.RONE/MED/99-00/198 dated June 02, 2000 and also with regard to the negative remarks noted by the Chief Conservator of Forests (C) in his letter No.RONE/MEDICAL/1999-00/417 dated August 7, 2000 at Para 3 while forwarding your request for medical reimbursement to the Ministry. The request has also been rejected on the grounds that MOEF, New Delhi has also not accorded approval date despite several reminders by this office. This is for your kind information.

Ministry of Environment and Forests
Yours faithfully,

(R.L. Sanga)
Deputy Conservator of Forests (C)

MoEF

Certified to be true as

Advocate

To

Date: 24-4-2006.

The Deputy Conservator of Forests(C)
& Head of Office, MOEF(RO), NER,
Shillong.

Sub: Claim for Medical Re-imbursment-regarding.

Ref: Your letter No.RONE/30/Med/2004-05/5317, dated 14-3-2006.

Sir,

Referring to the above, I am to request you to kindly arrange to return my all original Medical Bill/TA Claim Bill(annexed with original relevant receipts) as it was told me during last meeting that the original ones would be returned to me for pursuing further if desired.

With regards,

Yours faithfully,

(S K Bhattacharjee)

Sug CPT

285
Diary No.....
Date..... 28/4/06

GOVT OF INDIA
Ministry of Environment And Forest
Regional Office, Shillong

Certified to be true copy
JFB
Adwaadi

To

Date: 1-11-2006.

The Head of Office,
Govt of India, Min of Env & Forests,
Regional Office(NER), Upland Road,
Shillong-3.

Sub: Non-receipt of Medical Bill.

Sir,

With reference to your office letter No.RONE/30/Med/2004-05/5317, dated 14-3-2006, I have the honour to inform that I have not yet received my original papers of medical Bill/TA Bill etc. submitted in the past which may be required for persuasion to higher authority for consideration of reimbursement of medical treatment claim as advised. In this respect, kindly refer my application submitted earlier on receipt of office letter dated 14-3-2006. It is requested to kindly look into the matter and arrange to return my all papers including medical Bill/TA Bill(with original receipt) submitted earlier so as to enable me to pursue higher authority for re-imbursement of medical treatment claim lying pending for long years.

An early action in the matter is solicited.

With high regards,

Yours faithfully,

(S K Bhattacharjee) 01/11/06

S K Bhattacharjee

Diary No. 1777
Date 1st November 2006

GOVT OF INDIA
Ministry of Environment And Forest
Regional Office, Shillong

Certified to be true copy

J P →
Advocate